

Maharashtra are likely to be excluded from the Fifth Five Year Plan; and

(b) if so, will it not further contribute to the regional imbalance?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). Work is in progress for the construction of following new rail links in these regions;

	Length in Kms.	Cost Rs. in crores
(i) Wani-Chanaka (new BG rail link)	76.0	5.29
(ii) Diva-Basscin (new BG rail link)	42.0	12.75

It may not be possible to take up construction of more new rail links during the 5th Five Year Plan, within the existing resources.

Cadre of Second Class Magistrates in Tamilnadu

2072. SHRI S. A. MURUGANANTHAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the former Government of Tamil Nadu accepted the proposal of the Tamil Nadu High Court to upgrade the cadre of Second Class Magistrates as First Class Magistrates and intergrade the cadre with District Munsiff; and

(b) if so, when will the above proposal be implemented?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Yes, Sir

(b) The Tamil Nadu Government are awaiting the recommendation of

the Madras High Court on the principles on which the integration of the two posts has to be implemented.

Detention of Railway Passengers at Darbhanga

2073 SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether on the 21st June, 1976 about one hundred passengers were detained in front of the Railway police office at Darbhanga junction under Samastipur District of North Eastern Railway;

(b) if so, the facts thereof;

(c) whether each of the above passengers was charged thirteen to fifteen rupees without issuing any receipt therefor and whether representations have also been submitted in this regard to the Railway Police Superintendent, Muzaffarpur; and

(d) if so, action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No

(b) to (d). Do not arise.

Strictures passed against RPF by Magistrate at Miraj

2074 SHRI ANNASAHAB GOTKHINDE: Will the Minister of RAILWAYS be pleased to state:

(a) whether in a recent judgment given by the magistrate in a case relating to Railway property at Miraj, South Central Railway the court has passed strictures to the effect that the Railway Protection Force and the concerned accused together have looted the Railway property;

(b) if so, the facts thereof; and